**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL**
**MUMBAI**

WEST ZONAL BENCH, MUMBAI

**Service Tax Appeal No. 87619 of 2019**

(Arising out of Order-in-Appeal No. NA/GST/A-III/MUM/56/2019-20 dated 28.05.2019 passed by the Commissioner of GST & CX (Appeals-III), Mumbai.)

**M/s Podar International School** ........Appellant
**Saraswati Road, Santacruz (West)**
**Mumbai, Maharashtra – 400 054.**

*VERSUS*

**Commissioner of CGST, Mumbai West** ........Respondent
**9th Floor, Piramal Chambers,**
**Jijibhoy Lane, Lalbaug,**
**Parel, Mumbai – 400 012.**

**APPERANCE:**

None for the Appellant
Shri Prabhakar Sharma, Superintendent, Authorised Representative for the Respondent

CORAM:

**HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)**

**FINAL ORDER NO. A/85605 / 2022**

Date of Hearing: 28.06.2022
Date of Decision: 28.06.2022

Appellant is absent. Learned Authorised Representative for the respondent-department submitted Form No. SVLDRS-4 and stated that no further amount is outstanding against the appellant who sought coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. Learned Authorised Representative also submitted copy of Form No. SVLDRS-4 issued to the appellant.

3. Appellant has sought coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and it has been accepted through a declaration prescribed in discharge certificate issued by the competent authority.

4. In accordance with the provisions of the scheme and as per section 127(6) of Finance Act, 2019, the appeal is dismissed as deemed withdrawn.

(Pronounced in open Court)

**(Dr. Suvendu Kumar Pati)**
**Member (Judicial)**

*prasad*